

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

224. C.P.(IB)/32(MB)2021

**IN THE MATTER OF**

AMP Communications Pvt. Ltd.

U/s 10 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

In terms of the order dated 26.03.2024 of NCLT Delhi, the case is transferred to Court-VI.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/